

SUPREME COURT OF INDIA

Vikram Detergents P. Ltd. through Director

Vs.

Collector of Central Excise

C.A.No.4837 of 1999

(B.N.Kirpal and S.Rajendra Babu JJ.)

01.11.1999

ORDER

The Text below is only a summarized version of the order pronounced

Dispute was whether HDPE bags in which detergent was packed was includible in assessable value.
Matter remanded to Tribunal for fresh disposal.